

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

(CAA)-160(ND)/2017

IN THE MATTER OF:

Ligare Voyages Ltd.

.... APPLICANT / PETITIONER

And

Fortis Healthcare Holdings Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 230-232 of the Companies Act

Order delivered on 10.08.2017

Coram:

CHIEF JUSTICE M. M. KUMAR

Hon'ble President

DEEPA KRISHAN

Hon'ble Member (Technical)

For the APPLICANT / PETITIONER :- Mr. Kunal Tandon, Advocate

For the ROC/RD(NR), Delhi :- Mr. Manish Raj, Company Prosecutor

ORDER

On account of paucity of time, matter is adjourned to
06.09.2017.

Sd-

**(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT**

Sd-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**